GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:2150 ANSWERED ON:16.12.2003 VIGILANCE CASES RAVINDRA KUMAR PANDEY

Will the Minister of COAL be pleased to state:

- (a) the details of vigilance cases under investigation, enquiries relating to the Coal India Limited and the companies attached thereto during each of last three years and as on date, Company-wise; and
- (b) the steps taken by the Government to make the vigilance organization effective?

Answer

MINISTER OF STATE FOR COAL (SHRI PRAHLAD SINGH PATEL)

(a) The details of vigilance cases are given below:

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Name Number Out come of investigation Action taken up of of after inquiry. Compa investig ny ations taken up
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Allega- Allega- Investi- Penalty Charge Exonerated tions tions gations imposed sheet subs- not not comple- issued tan- subs- ted tiated tan- tiated

2001-2002							
ECL	30	30	-	-	13 16 1		
BCCL	167	55	86	26	19 33 3		
CCL	10	10	_	_	10		
CMPDI	8	6	2	-	15 -		
L							
WCL	66	53	12	1	50 - 3		
SECL	20	12	7	1	12		
NCL	12	11	-	1	1 9 1		
MCL	17	17	-	-	14 1 2		
CIL	15	5	9	1	3 2 -		
(Hq)							
2002-20	003						
ECL	37	37	-	-	12 25 -		
BCCL	117	17	61	39	3 14 -		
CCL	4	4	-	-	4		
CMPDI	7	1	1	5	- 1 -		
L							
WCL	22	7	15	-	7		

SECL	28	16	3	9	10 6 -
NCL	13	7	2	4	- 6 1
MCL	17	15	_	2	11 4 -
CIL	7	3	1	3	- 3 -

(Hq)					
2003-20	004 (Til	l Date)			
ECL	33	33	-	-	2 31 -
BCCL	84	11	4	69	1 10 -
CCL	21	21	-	-	21
CMPDI	7	6	1	_	- 6 -
L					
WCL	11	7	1	3	4 2 1
SECL	18	-	1	17	
NCL	3	_	-	3	
MCL	19	17	_	2	11 6 -
CIL	7	4	_	3	- 4 -

(Hq)

- (b) The following steps are taken to made the vigilance organisation effective: $\mbox{-}$
- (i) Conducting regular and surprise inspections in corruption prone/sensitive areas.
- (ii) Examining the rules and regulations and suggesting systems improvement measures to plug any loopholes.
- (iii) $\;\;$ Scrutinizing high value contracts of different departments.